

**NATIONAL COMPANY LAW TRIBUNAL**  
**PRINCIPAL BENCH**  
**NEW DELHI**

C.P NO. 72(ND)/2016  
CA NO.

CORAM:


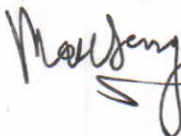
PRESENT: CHIEF JUSTICE M. M. KUMAR  
Hon'ble President

SH. S. K. MOHAPATRA  
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 5.09.2016

NAME OF THE COMPANY: Satish Kumar Pawa & Ors.  
Vs.  
M/s. Divine Infracon Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the  
Companies Act 2013.


S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Sh. Vikender Ganda, Sr. Adv.		Petitioner	
2.	Mr. Rakesh Kumar, Adv.			
3.	Mr. Parmod Sachdeva, Adv.			
4.	Ms. Shelly Khanna, Adv.			
5.	Mr. Tarun Mehta, Adv.			
6.	Mr. Arun BAGAI Adv			
7.	Mr. KARAN MALHOTRA, Adv		Respondent Nos. 2, 3, 4	
8.	Ms. MANISHA CHAUDHARY, Adv			
9.	Mr. MANSUMYER SINGH, Adv			


P.T.O.

## Order

Ld. Counsel for the respondents seeks one last opportunity to file reply to the CA as well as the main CP. Let the reply be filed on or before 09.09.016 with a copy in advance to the counsel opposite. Rejoinder, if any, be filed before 14.9.2016 with a copy in advance to the counsel opposite.

To come up for arguments on 20.9.2016.

  
CHIEF JUSTICE M.M. KUMAR)  
PRESIDENT

  
(S.K. MOHAPATRA)  
MEMBER (T)

5<sup>th</sup> September, 2016  
(P.K. Sud)